

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 256/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination cum truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the assets under North Eastern Region Strengthening Scheme XII.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Raman Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner's representative submitted that the cost claimed for the reconductoring work in this Petition has been claimed as additional capitalization under the original projects in Petition Nos. 529/TT/2025 and 509/TT/2025. He further submitted that information to this effect has been furnished by the Petitioner vide affidavit dated 18.2.2026. Accordingly, he requested to withdraw the instant Petition.



3. Considering the request of the Petitioner's representative, the Commission directed the Petitioner to file affidavit for withdrawal of the Petition and accordingly, reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

